

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 76 of 1994

Thursday this the 13th day of January, 1994.

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

P. C. Peeli, Retd. Sr. Gangman,
Puthrukayil House,
Eravingalam, Muttuchira,
Kottayam.Applicant

(By Advocate Mr. P. Sivan Pillai)

V.S.

1. Union of India through the
General Manager, Southern Railway,
Madras.3.
2. The Divisional Personnel Officer,
Southern Railway, Trivandrum-14.
3. The Chief Personnel Officer,
Southern Railway, Madras.Respondents

(By Advocate Mr. Ramakrishnan rep. Smt. Sumati Dandapani)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

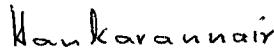
Applicant claims pensionary benefits reckoning
the casual service rendered by him. This Tribunal
directed the Divisional Personnel Officer, second
respondent to consider his claim. That officer
considered the claim and passed Annexure A5 order,
stating that applicant did not have the minimum
qualifying service. A fact adjudication is involved
and applicant has not shown anything to think that
the finding of fact is vitiated by errors apparent
on the face of record. If he is aggrieved, he may

move 3rd respondent Chief Personnel Officer, Southern Railway for redress. If he makes a representation, final orders will be passed thereon within four months of the date of receipt of the representation.

2. Application is disposed of with the above directions. No costs.

Dated 13th January, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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